

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (C) No(s). 16742/2018

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DILEEP SHARMA & ORS.

Respondent(s)

(only SLP (C) Nos. 16746, 16748, 16750 of 2018 and Dy No. 29924/2018 are to be list before Court of Ld. Registrar.)

WITH

SLP(C) No. 16746/2018 (XI)

SLP(C) No. 16748/2018 (XI)

SLP(C) No. 16750/2018 (XI)

Diary No(s). 29924/2018 (XI)

(FOR ADMISSION and I.R. and IA No.122963/2018-CONDONATION OF DELAY IN FILING and IA No.122964/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122965/2018-EXEMPTION FROM FILING O.T. [TO BE TAKEN UP ALONG WITH ITEM NO.51 I.E. SLP(C)NO.16752/2018])

Date : 06-12-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

Mr. P. I. Jose, AOR
Mr. Ravi Sagar, Adv.
Mr. Harikumar V., Adv.
Mr. Mukul Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 16746/2018

Four weeks' time, as a last chance is given to Ld. counsel for the petitioner to comply order dated 14.10.2019 of this Court in respect of respondent No. 4.

List again on 13.02.2020.

SLP(C) No. 16748/2018

Respondent No. 3 has died. Ld. Counsel for the Petitioner has filed the Interlocutory Application for substitution in respect of the said deceased Respondent.

Matter be processed for listing before the Hon'ble Judge in Chambers for further orders.

SLP(C) No. 16750/2018

Respondent No. 1 has died. Ld. Counsel for the Petitioner has filed the Interlocutory Application for substitution in respect of the said deceased Respondent.

Matter be processed for listing before the Hon'ble Judge in Chambers for further orders.

RAJIV KALRA
Registrar

pm